

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 848/2016

IN THE MATTER OF:

Indiabulls Properties Pvt. Ltd.

.....Petitioner

v.

Paragon Hospitality Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e) & (f), 434 & 439 of Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

: Shri Samer V. Talwar, Advocate
Shri Rajeev Kumar, Advocate

ORDER

Learned counsel has not complied with the provisions of various rules pointed out in the last order. Let the needful be done on or before 15.07.2017. List for arguments on 25.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

11.07.2017

Vineet